

*[Translation]***Cement Plants in Madhya Pradesh**

1484. SHRI RAMANAND SINGH : Will the Minister of INDUSTRY be pleased to state:

(a) the production of cement by Satna Cement Works, Satna, Mehar Cement, Prizm Cement, Mankahari and J.P. Cement, Rewa in Madhya Pradesh during each of the last three years;

(b) whether the guidelines issued by the Government under Pollution Control Act are not being complied with by the above plants to prevent dust pollution;

(c) if so, the details thereof; and

(d) whether a large number of people besides labourers of these plants are falling prey to T.B., Asthama and other diseases due to dust emanating from these plants?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) According to figures given by Cement Manufacturers' Association the cement production of Satna Cement Works, Maihar Cement, Prism Cement and Jaypee Rewa Cement during each of the last three years is as under

(in '000 tonnes)

	1995-96	1996-97	1997-98
Satna Cement	760	752	851
Maihar Cement	955	1505	1834
Prizm Cement	—	—	602
Jaypee Rewa Cement	2319	2154	1916

(b) and (c) As reported by Central Pollution Control Board these plants are generally meeting the emission norms as prescribed under Environment (Protection) Act, 1986.

(d) No such complaint has been received by Madhya Pradesh Pollution Control Board.

*[English]*

72

**Impact of Economic Sanctions on Import**

1485. SHRI T. GOVINDAN : Will the Minister of COMMERCE be pleased to state:

(a) the areas of export mainly affected due to economic sanctions imposed by USA on India; and

(b) the steps taken by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Indian entities affected by the export restrictions imposed by USA as part of its restrictive economic measures have hardly any export to the USA, and therefore, there would not be any noticeable adverse impact on our exports.

Taxation

72

**Voluntary Disclosure of Income Scheme**

1486. SHRI SATYA PAL JAIN : Will the Minister of FINANCE be pleased to state:

(a) the number of persons disclosed their assets under the Voluntary Disclosure of Income Scheme in Chandigarh;

(b) the revenue received by the Government under VDIS in Chandigarh; and

(c) the total share given therefrom to Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The number of persons who disclosed their assets under the Voluntary Disclosure of Income Scheme in Chandigarh is one thousand nine hundred and forty five.

(b) The revenue received by the Government under VDIS in Chandigarh is Rs. 41.33 crores.

(c) Union Territories are not a part of the revenue sharing formula between the Centre and States, and, hence, Chandigarh is not entitled to any share of the VDIS collections.